

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'E' NEW DELHI**

**BEFORE SMT. DIVA SINGH, JUDICIAL MEMBER
AND
SHRI. T. S. KAPOOR, ACCOUNTANT MEMBER**

I.T.A .No.-2972/Del/2016 (A.Y 2006-07)

I.T.A .No.-2973/Del/2016 (A.Y 2009-10)

NTPC Core-7, Scope Complex, 7, Institutional Area, Lodhi Road, New Delhi AAACN0255D (APPELLANT)	vs	DCIT Circle-18(2) C.R. Building New Delhi (RESPONDENT)
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Appellant by	None
Respondent by	Ms. Banita Devi Naorein, SR. DR

Date of Hearing	18.12.2017
Date of Pronouncement	18.12.2017

ORDER

PER BENCH

These appeals are filed by the Assessee against the order dated 31/03/2016 passed by the CIT(A)-20, New Delhi for Assessment Year 2006-07 & 2009-10 respectively. Neither assessee attended nor any application for adjournment has been received. It is thus inferred that the assessee is not interested to prosecute this appeal.

2. Having regard to Rule 19(2) of Income Tax Appellate Tribunal Rules and following various decisions of Delhi Bench of the Tribunal including that of

Multiplan India Ltd. [38 ITD 320 (Delhi)] and Hon'ble Madhya Pradesh High Court's decision in case of Estate of Late Tukojirao Holkar Vs. CWT [223 ITR 480 (MP)], this appeal is treated as un-admitted and dismissed.

3. In result, the appeal of the assessee stands dismissed for non prosecution. However, the assessee is at liberty to file application for recall of this order.

Order pronounced in the Open Court on 18th December, 2017.

Sd/-
(DIVA SINGH)
JUDICIAL MEMBER

Sd/-
(T. S. KAPOOR)
ACCOUNTANT MEMBER

Dated: 18/12/2017

*R. Naheed **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI

		Date	
1.	Draft dictated on	18/12/2017	PS
2.	Draft placed before author	18/12/2017	PS
3.	Draft proposed & placed before the second member	.2017	JM/AM
4.	Draft discussed/approved by Second Member.		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	21.12.2017	PS/PS
6.	Kept for pronouncement on	21.12.2017	PS
7.	File sent to the Bench Clerk		PS
8.	Date on which file goes to the AR		
9.	Date on which file goes to the Head Clerk.		
10.	Date of dispatch of Order.		

